



Approx. 46.000 191.498 86.011 0.000 2.719 0.158 0.365 0.946 327.70  
Value  
(Rs. Lakh)

FIRs lodged 65 21 2 0 25 4 1 51 169

2009-10 Qty. 4137.00 7662.00 393.75 3.00 275.48 378.67 1562.70 15.00 14427.60  
Recovered (te)  
Approx. 48.460 163.699 4.424 0.060 4.654 5.601 12.571 0.330 239.799  
Value  
(Rs. lakh)  
FIRs lodged 194 53 8 1 42 6 25 18 347

In addition a few complaints on black marketing have been received in CIL during this period.,

Ans. (d) : Law & Order is a State subject, hence primarily, it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb theft / pilferage. The steps taken by coal Companies to prevent theft /pilferage are:

- (i) Check Posts have been established at the vulnerable points.
- (ii) Fencing, lighting arrangements and deployment of armed guards round the clock has been done around the coal dumping yard.
- (iii) Regular patrolling is conducted in and around the mine including OB dumps.
- (iv) Armed Guards have been deployed at Railway sidings.
- (v) Inter-action and liaison with District officials at regular intervals and holding meeting with District Administration, every month.
- (vi) Chajlans for coal transportation by trucks outside the district are being issued after fixing hologram and putting signatures of authorized officials of CISF to check pilferage,
- (vii) Regular FIRs are lodged by the Management of the collieries and CISF with local Thana against the pilferage/theft of coal. A close watch on the activities of criminals is being done by CISF.
- (viii) Management has been taking action for killing/doing/sealing/blasting of the old/abandoned exposed coalfaces in phased manner,
- (ix) State Courts have been sensitised for immediate action.